

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 451/94

Date: 18.2.97

Between:

B.Bapi Raju

.. Applicant

And

1. The Development Commissioner for Handicrafts, O/o Development Commissioner, Ministry of Textiles, Govt. of India, Shastri Bhavan, Madras.
2. The Director (SR), O/o the Development Commissioner for Handicrafts, Ministry of Textiles, Govt. of India, Shastri Bhavan, Madras.
3. The Assistant Director, CA&C, O/o the Development Commissioner for Handicrafts, Service Centre for Carpet Weaving Training Centre, M/c Textiles, Govt. of India, Vijayawada.

.. Respondents

Mr. V.Venkateshwara Rao .. Counsel for the applicant  
Mr. V. Rajeshwara Rao .. Counsel for the respondents

CORAM

HON'BLE MR. R. RANGARAJAN, MEMBER (ADMINISTRATIVE)

HON'BLE MR. B.S. JAI PARAMESWAR, MEMBER (JUDICIAL)

O R A D E R

Oral Order (per Hon'ble Mr. B.S.Jai Parameswar, Member (J))

Mr. Phaniraj for the applicant. Mr. Rajeshwara Rao for the respondents.

The applicant was appointed as Store Keeper-cum-Accounts in the Carpet Scheme with effect from 1.12.84. He was given posting in the Carpet Weaving Training Centre, Ambapuram, Vijayawada (Rural), with effect from 1.2.1991. It is stated that at the said Training Centre the post of Carpet Training Officer was vacant and the applicant was discharging the duties of Carpet Training Officer as well as Store Keeper-cum-Accounts Clerk.

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of the records and send a suitably reply to the applicant.

In this connection the decision taken by the Allahabad Bench in OA 237/85 and 370/90 is very relevant. We follow the same direction as given in that OAs and direct as follows:

- (i) In view of the stand taken by the respondents in this OA and in view of the judgement of the Allahabad Bench of this Tribunal, we are of the opinion that the applicant is entitled to be paid salary admissible to Carpet Training Officer for the period during which the applicant factually performed the duties of the CTO.
- (ii) However, the applicant cannot claim to be promoted as CTO merely on the ground that he had performed the duties of the said designation. It is for the respondents to verify the records and determine the definite periods for which the applicant performed the duties of the CTO as well as Store Keeper-cum-Accounts Clerk and the extra wages to be paid in view of the above decision.

THE Ct. is accordingly ordered. NO ORDER AS TO COSTS. —

अमानित प्रति  
CERTIFIED TO BE TRUE COPY

*Chandrasekhar*  
कानूनी अधिकारी  
Court Officer  
केन्द्रीय विधायिका  
Central Legislative Tribunal  
केन्द्रीय विधायिका  
HYDERABAD BENCH

From: B.Bapi Raju,  
Storekeeper-Cum-Accounts Clerk,  
Carpet Weaving Training Centre,  
Payakapuram,  
Vijayawada-15.

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Camp: Madras  
Dated: 11.9.97.

To

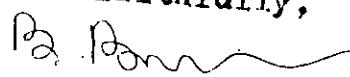
The Director(SR),  
O/o the Dev.Commnr.(Handicrafts),  
Shastri Bhavan,  
Madras-600 006.

Through proper channel.

Subject: Request for speedy implementation of CAT, Hyderabad  
judgement on OA/451 regarding payment of difference  
of pay arrears of CTO-Regarding.

Sir,

I would like to inform you that the honourable CAT, Hyderabad in its judgement on OA/451 dated 20/2/97, regarding payment of difference of pay arrears of C.T.O. for performing the duties of CTO for the period from 1/2/1991 to 31/12/96, directed the department to pay the difference of pay arrears. The required information alongwith the details ~~of~~ have already been submitted through proper channel to the Regional Office, Madras. I, therefore request you to kindly look into the matter and arrange the payment at the earliest, since the time limit of 6 months for implementation of CAT judgement is already over by 9.0.8.97.

Yours faithfully,  
  
( B.Bapi Raju )

Endt.No.1/41/97-SCV/

Dated: 11.9.97

Forwarded to the Director(SR)

- Sd -

X(C.VENKATARAMAN)  
ASSISTANT DIRECTOR.

O/Copy

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Government of India  
Ministry of Textiles  
Office of the Development Commissioner for Handicrafts

Service Centre for CWTCS  
Eluru Road,  
Machavaram down centre,  
VIJAYAWADA-4.

No. 1/41/97-98/SCV/

Dated the 19th MAY 1997

To

The Assistant Director  
Regional office,  
Shastry Bhavan, IIIrd Floor

Sub: Details of duty performed by Shri B. Bapi Raju,  
Sk/AC - Reg.

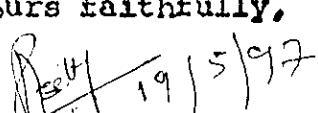
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Sir,

Please refer to your letters No. DSR/CAT/HYD/QA/451/  
94, Dated: 11/3/1997 and 1/5/1997 on the subject cited.

As desired in the letters therein, I am to forward  
herewith the details in the enclosed statement. The original  
records are also forwarded herewith.

I request you to kindly verify the records along  
with the statement and send your report to Regional  
office accordingly.

Yours faithfully,

  
ASSISTANT DIRECTOR

Encls: as above.

6 Attendance Register  
Photo copies of attendance  
Oct. 1996 to Dec. 1996.

O/C

Govt. of India  
Ministry of Textiles  
O/o the Dev.Commnr.(Handicrafts)

CWTC/Pypm/PF/97-98

CWTC, ~~Payakar~~  
Payakapuram  
Dt. 1.11.97

To

The Assistant Director,  
Service Centre for CWTC's  
Vijayawada-4.

Sir,

Subject: Implementation of CAT Judgement  
OA 451/94 dated 18/2/97-Reg.

I am submitting herewith a statement showing the details of C.T.O., duties performed at the training centre/amount to be paid for the period from 1.2.91 to 31.12.96, as prepared and drawn by my fellow colleagues in UP as per the CAT Judgement of Allahabad and the same be applied in my case and difference of pay and allowances arrears may be drawn at <sup>the</sup> earliest.

Yours faithfully,

(B.Bapi Raju.)  
SK/AC,CWTC,  
Payakapuram.

Encl. No. 1141/91-SCV

dated: 11.11.97

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Forwarded to the Director(SR), Madras. For  
his kind ~~consideration~~ necessary action.

11/11/97  
of. C.C.VENKATARAMAN  
ASSISTANT DIRECTOR.

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

C.P.No. 2/98 in

O.A.No. 451/94

Date of Order : 20.8.98

BETWEEN :

B.Bapi Raju

.. Applicant.

AND

1. Sri R.K.Mathur,  
Handicrafts, O/o Development  
Commissioner, Ministry of  
Textiles, Govt. of India,  
Sastri Bhavan, Madras.
2. Sri T.Loknath Sarma,  
Director (SR),  
O/o. The Development Commissioner for  
Handicrafts, Ministry of Textiles,  
Govt. of India, Sastri Bhavan, Madras.
3. Sri C.Venkataraman,  
Assistant Director,  
CA&C, O/o Development Commissioner  
for Handicrafts, Service Centre for  
Carpet Weaving Training Centre,  
M/o Textiles, Govt. of India, Vijayawada,  
Presently at O/o the Development  
Commissioner for Handicrafts,  
Ministry of Textiles, Govt. of India,  
Shastri Bhavan, Madras. .. Respondents.

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Counsel for the Applicant

.. Mr.V.Venkateswara Rao

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

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CO RAMS:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr. V. Venkateswara Rao, learned counsel for the applicant and Mr. V. Rajeswara Rao, learned standing counsel for the respondents.

2. The learned counsel for the respondents produced the letter No. DSR/CAT/(Hyd)/OA. 451/94/4772, dated 29.1.98 (the letter is taken on record) addressed to the Assistant Director (A&C) Vijayawada from the Regional Director, directing the addressee to arrange for payment of Rs.12,441 to the applicant in the OA. Hence the direction given in the OA has been complied with. In view of the above the C.P. is closed.

3. However, the learned counsel for the applicant submits that the payment of Rs.12,441 is very much less and he is entitled for about Rs.77,000/-. The applicant is at liberty to file a representation in this connection if so advised in case he

4. No costs.

*B.S. Jai Parameshwar*  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)

20/2/98

*R. Rangarajan*  
( R. RANGARAJAN )  
Member (Admn.)

Dated : 20th February, 1998

(Dictated in Open Court)

sd

*B. R.*  
DR

Copy to:

1. Sri R.K.Mathur, Development Commissioner for Handicrafts, O/O Development Commissioner, Min.of Textiles, Sastry Bhavan, Madras.
2. Sri T.Loknath Sarma, Director (SR), O/O The Development Commissioner For Handicrafts, Min. of Textiles, Sastry Bhavan, Madras.
3. Sri C.Venkataraman, Asst.Director, CA&C, O/O Development Commissioner for Handicrafts, Service Centre for Carpet Weaving Ex&i  
Madras
4. One copy to Mr.V.Venkateswara Rao,Advocate,CAT,Hyderabad.
5. One copy to Mr.V.Rajeswara Rao,Addl.CGSC,CAT,Hyderabad.
6. One duplicate copy.

YLKR

13/3/98  
(6)

TYPED BY  
COMPARED BY

CHECKED BY  
RECORDED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BURANGARAJAN : M(A)

AND

THE HON'BLE MR. B.S. JAI PARAMESHWAR :  
M(J)

DATED: 20/2/98

ORDER/JUDGMENT

~~M.A./P.A./C.A.~~ NO. 2/98

in

D.A. NO. 451/94

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED *CR closed*

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

